

ed that of the Direct Finance to Agriculture, which is apparently utilised in rural areas, as much as 64.0 per cent was extended through branches other than rural.

However, to further increase the flow of bank credit into rural and semi-urban areas, public sector banks have been asked to endeavour to attain a credit deposit ratio of 60 per cent in their rural and semi-urban branches. Recently, the banks have also been advised to raise the proportion of priority sector credit to their aggregate credit to the level of 40 per cent by 1985 of which 40 per cent would be to the Sector of Agriculture and Allied Activities. Banks have also been advised to double the share of artisans, craftsmen and village and cottage industries and small units (not requiring more than Rs. 25,000) in their aggregate credit to the small industries sector. Banks are actively participating in Integrated Rural Development Programme (IRDP) and taking up schemes incorporated in the District Credit Plans for joint implementation. These measures are expected to further increase the flow of credit in the rural areas.

Display of confiscated goods meant for disposal

1912. SHRI HAREKRUSHNA MALICK;

SHRI C. HARIDAS;

Will the Minister of FINANCE be pleased to state:

(a) whether goods confiscated at different customs check posts are duly recorded and whether after necessary procedures the same are displayed for disposal by sale/auction/destruction etc.;

(b) whether his Ministry propose to consider a move to display these goods in all District Headquarters so that

the general public can avail of the opportunity to purchase some utility goods; and

(c) whether tons of these goods now lying idle, unsold and almost uncared for are proposed to be moved to different parts of the country for public sale/auction/destruction so as to clear the backlog?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA):

(a) Yes, Sir. The goods seized and confiscated by the Customs authorities are properly stored and accounted for as per instructions issued by Government from time to time.

(b) No, Sir. However, the consumer goods such as synthetic textiles, electronic goods, etc. are sold to National Cooperative Consumers' Federation Ltd. for sale to bona fide consumers through retail outlets, Sahakari Bhandars, etc. Miscellaneous consumer goods seized in small and heterogeneous lots (other than watches) are so disposed of by retail sale to the members of public through retail counters opened in Customs/Central Excise Collectrates. Watches are sold to HMT, National Cooperative Consumers' Federation Ltd. and military and para-military organisations.

(c) No, Sir. The seized/confiscated goods are properly stored in Customs godowns and are disposed of by the concerned Collectors in accordance with the prescribed procedures.

Direct flight between New Delhi and Port Blair via Bhubaneswar

1913. SHRI C. HARIDAS: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to have a direct flight between New Delhi and Port Blair via Bhubaneswar on Mondays, Wednesdays and Fridays for boosting tourism in Orissa State and

the Union Territory of Andaman and Nicobar Islands; and

(b) if so, what are the details in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) No, Sir.

(b) Does not arise.

Complaints against the Divisional Manager of National Textile Corporation, Coimbatore

1914. SHRI T. BASHEER: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have made any enquiry against the Divisional Manager, N.T.C., Coimbatore, regarding complaints made against him; and

(b) if so, what are the findings thereof and what action has been taken against him in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) and (b) The enquiries made into the allegations against the Divisional Manager of N.T.C., Coimbatore revealed that the allegations were not well founded. Even the *ad-hoc* appointments to the N.T.C. Showrooms, did not disclose any nepotism and have already been regularised by a Committee of the Holding Company. However, the instructions have again been given to strictly adhere to the normal rules regarding appointment of staff.

Cadre strength of Income-tax Inspectors

1915. SHRI NAND KISHORE BHATT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a Central Government Agency has reviewed the cadre strength of the Income-tax Inspector, more than once

and recommended augmentation of Inspectors' strength in hundreds; and

(b) if so, when the posts are proposed to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) and (b) A work-study for the review of the cadre strength of the Income-tax Inspectors is in progress. As a number of factors are to be taken into consideration before arriving at a conclusion, it is difficult to say, at this stage, when additional posts for augmenting Inspectors' strength would be sanctioned. However, attempts would be made to take a final decision as soon as possible.

CYMA Housing Promoters of Bombay

1916. SHRI K. S. MALLE GOWDA: Will the Minister of FINANCE be pleased to state:

(a) whether it has come to the notice of Government that the CYMA Housing Promoters of Bombay have collected money from gullible public as deposits by promising to provide ownership-flats on scheduled dates, in 21, Grant Road, Bangalore;

(b) if so, what is the total amount of money collected as deposits on their three Housing Projects in 21, Grant Road;

(c) what is the amount of money which they have actually spent on these three Housing Projects, so far;

(d) whether the Central Income-tax authorities have taken any action to levy income-tax on the money earned by them by way of interest; and

(e) what action is proposed to be taken by Government to prevent generation of black money by such Housing-promoters in the big cities of the country?